

उत्तर प्रदेश सरकार
वन अनुभाग-5
संख्या-1111/14-5-2010-91/2010
लखनऊ दिनांक 14 जुलाई 2010

अधिसूचना

उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तर प्रदेश अधिनियम संख्या 45, सन् 1976) की धारा 5 के अधीन शक्ति का प्रयोग करके राज्यपाल अधिसूचित करते हैं कि सक्षम प्राधिकारी वह अधिकारी होगा जिसे खड़े वृक्ष को गिराने या कटाने या गिरे हुए वृक्ष को अन्यथा निस्तारित करने के लिए हकदार कोई व्यक्ति ऐसे खड़े वृक्ष को गिराने या काटने या ऐसे गिरे वृक्ष को अन्यथा निस्तारित करने की अनुमति के लिए आवेदन दे सकता है और निर्देश देते हैं कि उक्त आवेदन के साथ सौ रूपये अनुमति शुल्क संलग्न किया जायेगा।

(चंचल कुमार तिवारी)
प्रमुख सचिव,

Uttar Pradesh Shasan

Van Anubhag-5

In pursuance of provisions of clause (3) of Article 348 of the constitution, the Governor is pleased to order publication of the following English translation of notification no. 1111, dated 14 July, 2010 :

Notification

No- 1111/14-5-2010-91/2010

Lucknow, Dated, 14 July 2010

In exercise of powers under section 5 of the Uttar Pradesh Protection of Trees Act, 1976 (U.P. Act no. 45 of 1976) the Governor is pleased to notify that the competent authority shall be the officer to whom any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree may make an application for permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree and to direct that the said application shall be accompanied with a permission fee of Rs. 100 (rupees One hundred).

By order,

Sd/-

(Chanchal Kumar Teawry)

Principal Secretary)